

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/00812/2019
Chandigarh, this the 02nd day of August, 2019**

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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1. MES No. 370663 Chaman Lal aged 57 years S/o Sh. Gulzari Ram.
2. MES No. 370660 Raj Kumar s/o late Sh. Gian Chand
3. MES No. 370664 Chinnda S/o Late Sh. Lachhu Ram
All working in the office of Garrison Enginer (East) Jalandhar Cantt – 144005.
4. Munni Devi Wd/o late MES No. 368325 Kura Ram, R/o Ekta Nagar Rama Mandi Jalandhar Cantt (Punjab).
5. Kasmir Kaur Wd/o late MES No. 369493 Satpal Singh R/o VPO Jamalpur, Tehsil Phagwara Distt. Kapurthala (Punjab) – 144601.
6. MES No. 370170 Mangal Singh S/o Sh. Kapoor Singh, working in the office of Garrison Engineer (East) Jalandhar Cantt – 144005.

....**Applicants**

(Present: Mr. Sanjay Pathania, Proxy Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. The Engineer in Chief, Army HQ, Kashmir House, Rajaji Marg, New Delhi – 110001.
3. The Chief Engineer, Western Command, Chandimandir, Distt. Panchkula (Haryana) 134112.
4. The Commander Works Engineer, Jalandhar Cantt – 144005.
5. The Garrison Engineer (East), Jalandhar Cantt – 144005.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Today, the Members of the CAT Bar Association are abstaining from work on a call given by the High Court Bar Association.

2. The alternative prayer of the applicants, in this O.A., inter alia, is for issuance of a direction to the respondents to decide their pending legal notice dated 17.10.2018 (Annexure A-7) in accordance with law.

3. Considering the short prayer of the applicants, the O.A. is disposed of, in limine, with a direction to the Competent Authority amongst the respondents to consider the indicated legal notice (Annexure A-7), served upon them on behalf of the applicants, and decide the same in accordance with law, by passing a reasoned and speaking order, within a period of four weeks from the date of receipt of a copy of this order. A copy of the order so passed be duly communicated to the applicants.

4. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. MA No. 060/01226/2019 also stands disposed of accordingly. No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 02.08.2019

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